

tribal development projects have been launched to accelerate the development of tribal areas.

(d) The Community Development Programme has been transferred to the State Sector from 1-4-1969 onwards. No assistance is provided to Community Development blocks by Government of India. The States provide for assistance to these blocks in their plans according to local needs.

Allotment of Petrol and Diesel Pumps and Gas Agencies

9. PROF. NARAIN CHAND PARASHAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of the persons/parties/Societies as have been given Petrol Pumps/Cooking gas agencies/Diesel Pumps during the last three years, State-wise;

(b) the criteria for the grant of these Pumps/Agencies;

(c) the procedure for the sanctioning;

(d) whether any complaints have been received by Government regarding their sanctioning; and

(e) if so, the action taken?

THE MINISTER OF WORKS AND HOUSING AND PETROLEUM AND CHEMICALS (SHRI P. C. SETHI):

(a) The list of persons/parties awarded petrol/diesel pumps/gas agencies is not being maintained by Government. Collection/compilation of these factual and statistical information is an expensive and time-consuming process. Records are maintained by respective oil companies.

(b) and (c). According to the guidelines issued by Government, 25 per cent of all types of agencies of the public sector oil companies are reserved for persons belonging to the Scheduled Castes/Scheduled Tribes, 2 per cent are reserved for physically

handicapped persons and the remaining 73 per cent are to be awarded on commercial consideration, preference being given to genuine and efficient Consumer Co-operative Societies and Agro-Industries Corporations. No person would be awarded a new dealership/agency if he or his other close relative like his spouse, father, brother or son already holds a dealership/agency with any oil company. All appointments are to be made after inviting applications by giving advertisements in Newspapers in circulation in the area concerned. Selection of candidates has to be made by duly constituted Selection Committees set up for the purpose by respective oil companies.

(d) and (e). Yes, Sir. A few cases were received and necessary enquiries were immediately instituted for taking remedial action.

Telephone Facilities on Bisam-Cuttack and Gunupur

10. SHRI GIRIDHAR GOMANGO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons for delay in implementation of sanctioned schemes particularly the Bisam-Cuttack to Gunupur telephone line of Koraput District, Orissa;

(b) the number of block and Tehsil headquarters to be connected by telephone and telegraph lines; and

(c) the programmes pending for execution with the Orissa circle for the Koraput district of Orissa State?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI BHISHMA NARAIN SINGH): (a) Proposal sanctioned for erecting land line linking Bisam-Cuttack to Gunupur stands cancelled since it is technically not possible due to power parallelism. Alternate route for the above line is also not possible due to topographic and hilly features of this area.

(b) Category	To be provided with	
	Tele- phone	Tele- graph
(i) Tehsil head- quarters	2	2
(ii) Block head- quarters	10	8
(c) Programme for 1979-80		
Category	Tele- phone	Tele- graph
Tehsils headquarters	1	1
Block headquarters	5	5

Disbursement by University Grants Commission

11. SHRI F. H. MOHSIN: Will the Minister of EDUCATION be pleased to lay a statement showing:

(a) the total amount disbursed by the University Grants Commission to the various educational Centres and other universities in the country during the last three years;

(b) whether it is a fact that nearly seventy per cent of the total disbursement is made to Central Universities and only 30 per cent is disbursed to all other universities; and

(c) whether it is a fact that due to the paltry amount disbursed to other universities, there is no scope for their development in academic and other related fields?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

Regularisation of Unauthorised Colonies in Delhi

12. SHRI P. RAJAGOPAL NAIDU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government intend to regularise all the unauthorised colonies in Delhi;

(b) whether Thuglakabad Colony has been regularised; and

(c) if not, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND PETROLEUM AND CHEMICALS (SHRI P. C. SETHI):

(a) According to Government orders, unauthorised colonies in Delhi which had come up by 16th February, 1977, and covering residential and commercial structures therein upto 30th June, 1977 and 16th February, 1977 respectively, are being regularised by the Delhi Development Authority and Municipal Corporation of Delhi.

(b) No, Sir.

(c) The Municipal Corporation of Delhi has reported that the survey of this colony is in progress.

Adult Education Scheme

13. SHRI P. RAJAGOPAL NAIDU: Will the Minister of EDUCATION be pleased to state:

(a) whether Government have found that the Adult Education Scheme is not a success; and

(b) if so, whether the money set apart for Adult Education is proposed to be diverted to strengthen elementary education?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) and (b). The Adult Education Scheme has formed part of educational programmes from the First Five Year Plan itself. As far as the Adult Education Programme started in 1978-79 is concerned, it is too early to say whether it has been a success or not. A Review Committee under the Chairmanship of Dr. D. S. Kothari was appointed in October 1979 and the Government would take a view in the matter after receipt of the report of the Committee.